cases where punitive measures were taken and the number of officers involved in such cases is not centrally maintained.

Government have issued instructions to all the ministries/department, to display the name of the Public Grievance Officer in that department at the reception of that office and also indicate the time when the Public Grievance Officer would be available for public hearing. Besides this, all the ministries/ departments have been instructed observe Wednesdays as meetingless days so that members of public can see the officers on Wednesday any time during the office hours for redressal of their grievances.

## Option for Foreign Languages for UPSC Examinations

3218. SHRI MOHAMMED AFZAL alias MEEM AFZAL: Will the PRIME MINISTER be pleased to state:

- (a) what is the number of persons who have opted for Russian, Arabic, German, French, Pali, Chinese and Persian languages for the examinations of Union Public Service Commission during the year 1992-93; and
- (b) what is the number of persons, out of them, who have got through in the examinations?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL. **FUBLIC GRIVANCES AND PENSONS** MARGARET ALVA) and (b) Option to choose literature of one of these foreign languages in the examinations conducted by Union Public Service Commission exists only in the Civil Services (Main) Examination. In this examination held during the year 1992-93, no candidate opted for Russian, Arabic and Chinese, The position with regard to other languages is as below:

Languag	e-	-	-					No of candidates appreared	No. of candidates recommended
German	•			•				2	Nil
French								4	1
Pali .								26	1
Pesian						*	•	8	33

#### Ignoring the advice of UPSC

3219: SHRI MOHAMMED AFZAL alias MEME AFZAL: Will the PRIME MINISTER be pleased to state:

- (a) what is the number of cases in which advice given by the Union Public Service Commission has been ignored during the period 1992-93; and
  - (b) what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF . PERSONNEL, PUBLIC GRIVANCES AND PENSONS (SMT - MARGARET ALVA) and (b) Annual Report of the Union

Public Service Commission for the period 1992-93 alongwith the explanatory memorandum in respect of cases of non-acceptance of the Commission's advice included in the report will be laid on the Table of the House at the earliest possible.

### Join! cadre Authority for postings Transfers of IAS Officers

3226. PROF. VIJAY KUMAR MAL-HOTRA: Will the PRIME MINISTER be pleased to state:

(a) whether a Joint Cadre Authority (JCA) was consituted some time in 1989 for the postings and transfers of LAS Officers;

- (b) if so, how many persons are on that Committe and what are their names and where from they have been drawn:
- (c) what are the terms and conditions of that Committee: and
- (d) how many meetings of that Committee have been held till date, what tweiness was transacted therein and if no meetings have been held, the reasons therefor and the steps taken to activa'e that Committee?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL. PUBLIC GRIVANCES AND PENSONS ALVA) MARGARET to (c) A Joint Cadre Authority for IAS Cadre of Arunachal Pradesh-Goa-Mizowas consituted ram-Union Territories on 3.4.1989 in accordance wi'h sub-rule (1) of Rule 4 of the All India Services (Joint Cadre) Rules, 1972 for Additional management of the Cadre. Secretary and Joint Secretary inchadge of U.T. Division, Ministry of. Aillfairs and Chief Secretaries of Arunachal Fradesh, Delhi, Goa, Mizoram Pondicherry are the members The duties and Joint Cadre Authority. functions of the Joint Cadre Authority are prescribed in the All India Services (Joint Cadre) Rules, 1972.

information is not (d) This monitored centrally. Since no complaints have been received about working of the ICAs, need to further activate the ICAs has not been felt.

# ग्रामीण क्षेत्रों में पेयजल में फ्लोराइड का होना

@ 3221. श्री सत्य प्रकाश मालवीय श्री राम गोपाल यादव :

क्या प्रधान नंत्री यह बताने की कृपा

करेग कि:

(क) क्या यह सच है कि प्रामीण जल-स्रोतों, विशेषकर पेयजल में फ्लोरा इड बहुत प्रधिक माला में पाया जाता है जिससे लोगों के स्वास्थ्य पर गंभीर प्रभाव पड़ रहा है;

@ पूर्वत: अतारांकित प्रश्न 1098, 2 ार्व 1994 से स्थानांतरित।

- (ख) यदि हां, तो ऐसे गांवों की सख्या दिन्तनी है श्रीर क्या गांवों के जल स्रोतों मे पलोराइड की बढ़ती हुई माला को नियंत्रित करने हेत् सरकार ने को ई कार्यक्रम तैयार किया है ; ग्रौर
- (ग) यदि हां, तो तत्संबधी ब्यौरा क्या है ग्रौर उक्त कायक्रम के कियान्वयन हेत् क्या समय सीमा निर्धारित की गई है?

ग्रामीण विकास मंत्रालय (ग्रामीण विकास) विभाग में राज्य मंत्रों (श्री उत्तमभाई पटेल): (क)से (ग) म्रांध्र प्रदेश, गुजरात कर्नाटक, महाराष्ट्र, मध्य प्रदेश उड़ीसा, पंजाब, राजस्थान, तमिल नाड, विपुरा, उत्तर प्रदेश और दिल्ली के 7,342 गावों के पेयजल में प्रत्यधिक फ्लोराइड पाया गया था जिन गांवों मे पेयजल स्नोतों में निर्धारित सीमा स ग्रधिक क्लोराइड पाया गया है उसका उपचार किया जाता है म्रोर उसे वैकल्पिक स्वच्छ स्रोतों प्रथवा पलोराइड दूर करने के संयतों की मार्फत निर्धारित सीमा तक लाया जाता है। 106 फिल और ड्रा टाइप तथा 377 फ्लोराइड दूर अरने के सयत्रों के साथ लगे हैंडपप अनुमादित किए गए हैं। संबंधित राज्यों के पूर्ण समर्थन ग्रौर सहयोग से फ्लोराइड दूर करने के विरूद्ध एक स्वास्थ्य शिक्षा कि जन-जागरण अभियान शुरू किया गया है। वैकल्पिक स्वच्छ स्रोतों की मार्फत दुरस्य स्थान से स्वच्छ पेय जल की ग्रापूर्ति के लिये काफी बड़ी संख्ना में योजनाये अनुमोदित कि गई हैं। यह सतत रूपसे चलन वाला कार्यक्रम है। ग्राठवी पंचवर्षीय योजन ग्रन्त तक ग्रधिकांश क्षेत्रों में इस समस्या **पर** काबु पा लिया जायेगा।

## Acquisition of Agricultural land by Government

- @@3222. SHRI BHUPINDFR SINGH MANN: Will the MINISTER be pleased to state:
- (a) the area of agricultural which has been acquired by Government for public purposes during the last three years; and.

<sup>@@</sup>Previously Unstarred Question No. 1728, Transferred from 4th March. 1994.